

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3912
ANSWERED ON:30.04.2012
NON PAYMENT OF CLAIMS BY EMPLOYEES
Nimmala Shri Kristappa;Rathod Shri Ramesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Daewoo Motors India Limited has been liquidated and that the employees are still not getting their dues;
- (b) if so, the action taken by the liquidator to settle the claims of the employees in this regard;
- (c) whether the new owner is in the process of changing the land use for converting the same to a housing colony;
- (d) if so, whether the Government will allow change of land use before the release of claim of the employees; and
- (e) whether the employees will be given the benefit arising from the change of land use in the project?

Answer

MINISTER OF THE STATE IN THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): M/s Daewoo Motors India Limited had gone into liquidation with effect from 17.05.2003. The concerned Office of the Employees Provident Fund Organisation (EPFO) has filed claim before the Official Liquidator for Rs. 12,87,898/- on 16.11.2011 on account of damages and interest due against the establishment. No amount has been received till date from the Official Liquidator. No complaint of employees of the Company about not getting their dues is received and no PF claim of this establishment is pending with EPFO.
- (b): M/s Pan India Motors Pvt. Ltd., as nominee of M/s Crosslinks, has purchased the properties of M/s Daewoo Motors India Ltd. in auction as per decision of Recovery Officer, Mumbai Debt Recovery Tribunal (MDRT)-III in Recovery Proceeding No. 440 of 2004 in O.A. No. 162 of 2002 on the basis of Debt Recovery Tribunal (DRT) Receiver's Report dated 08.01.2007. During the course of proceeding u/s 7A, M/s Pan India Motors Pvt. Ltd. has remitted Employee Provident Fund (EPF) dues in respect of employees of the Company upto the year 2009-10.
- (c) to (e): Information is being collected and will be laid on the Table of the House.